

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated: 17 NOV 1993

APPLICATION NO(s) 42 of 1993.

APPLICANTS: M.J.Jagadeesha

RESPONDENTS: Registrar General of India,  
New Delhi and Other.

TO.

1. Sri.Ravivarma Kumar,  
Advocate, No.11,  
Jeevan Buildings,  
Kumarpark East,  
Bangalore-560001.
2. The Director of Census,  
Karnataka Region,  
No.21/1, Mission Road,  
Bangalore-560 027.
3. Sri.M.Vasudeva Rao,  
Addl.Central Govt. Stng.Counsel,  
High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the  
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal  
in the above mentioned application(s) on 09-11-1993.

*W. Ober*  
DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

*On demand*  
*2/11/93*

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

O.A. No. 42/93.

TUESDAY THIS THE NINETH DAY OF NOVEMBER 1993

Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri V. Ramakrishnan ... Member [A]

M.J. Jagadeesha,  
S/o Javaraiah,  
Working as Investigator,  
Office of the Director  
of Census Operations  
in Karnataka,  
Mission Road,  
Bangalore-560 027.

... Applicant

[By advocate Shri Ravivarma Kumar]

v.

1. The Registrar General  
of India, No.2/A, Mansingh Road,  
New Delhi-110 001.
2. The Director of Census  
Operations in Karnataka,  
No.21/1, Mission Road,  
Bangalore-560 027.

... Respondents

[By Advocate Shri M. Vasudeva Rao  
Addl. Central Government Standing Counsel]

O R D E R

Shri V. Ramakrishnan, Member [A]

1. We have heard the matter for some time. The reversion of the applicant from the post of Investigator is challenged mainly on the ground that the department had not properly followed the roster providing for reservation for SC and ST while dealing with the case of this applicant whereas the roster has been followed in respect of one *Ramayogi*, a candidate who belongs to the ST. The learned counsel for the applicant further informs us that the applicant has submitted a detailed representation

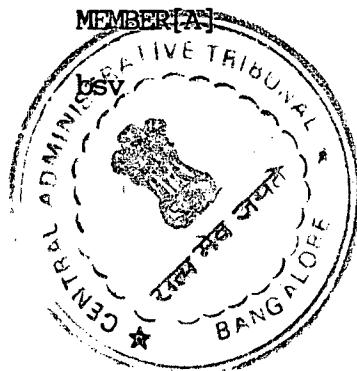


to the department highlighting this aspect but the same has not yet been disposed off as in the meanwhile the applicant has approached this Tribunal.

2. As the point raised by the applicant relates to the factual question relating to the actual operation of the roster and as there is a representation stated to be pending with the department, we direct the department should dispose off any such representation within a period of 3 months from the date of receipt of a copy of this order. If the applicant is still aggrieved after the disposal of the representation he is at liberty to approach this Tribunal. Pending disposal of the representation the order reverting the applicant at Annexure A stands quashed. It is open to the applicant to supply one more copy of the representation so that it may facilitate the quick disposal of the same. All the other contentions raised herein are left open.

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Sd-



Sd-

VICE-CHAIRMAN

TRUE COPY  
M. Chell S  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE  
12/11/83